Contempt Petition No.95/2004.

In

Original Application NO.432/2001. Lucknow; this day of 17.11.2004.

HON'BLE SHRI JUSTICE R.K. VBATTA; VICE CHAIRMAN.
HON'BLE SHRI S.C. CHAUBE, MEMBER (A).

Ashok Kumar Singh, aged about 62 years, son of Late Sri Guljari Lal, resident of 3/5, Vishal Khand, Gomoti Nagar, Lucknow.

... Applicant.

By Advocate: Shri B.B. Nigam.

## Versus.

Sri V.K. Mittal, Chief Secretary, U.P. Shashan, Lucknow.

- 2. Sri Alok Sinha, Principal Secretary (Home) Uttar Pradesh Shasan, Lucknow.
- 3. Sri V.K.B. Nair, Director General Police, U.P., Lucknow.

.. Respondents.

By Advocate: -x-

## ORDER (ORAL)

## (BY HON'BLE SHRI R.K. BATTA, V.C.).

Heard, Learned Advocate for the applicant. Strictly speaking C.C.P. is not maintainable since no time limit is fixed. We, therefore, direct that the respondents shall complied-with the order of this

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Tribunal dated 06.07.2004 passed in 0.A.No.432/2001 within three months from the date of receipt of the copy of the order passed today. The application is disposed of in above terms. The respondents be file compliance report at the end of three months and the 0.A. be placed on Board after three months for the purposes of compliance of the order. No costs.

(S.C. CHAUBE) MEMBER (A)

(R.K. BATTA) VICE CHAIRMAN.

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